

ITEM NO.54

COURT NO.14

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 26650/2019

(Arising out of impugned final judgment and order dated 10-07-2019 in WC No. 68554/2009 passed by the High Court Of Judicature At Allahabad)

CANTONMENT EXECUTIVE OFFICER

Petitioner(s)

VERSUS

ST. MARYS ACADEMY & ANR.

Respondent(s)

(IA No. 171193/2019 - EXEMPTION FROM FILING O.T.)

Date : 09-09-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. Basava Prabhu S. Patil, Sr. Adv.
Ms. Madhurima Tatia, AOR

For Respondent(s) Mr. Jitendra Mohan Sharma, Sr. Adv.
Mr. Ajit Sharma, AOR
Mr. Amrit Pardhan, Adv.
Mr. Akshat Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Matter stands adjourned by six weeks to await the decision in the case of *Cantonment Board Meerut vs. Principal, St. John School & Ors.* said to be pending before the Division Bench of the High Court.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)